

(2023) 12 SEBI CK 0017

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1399, 1400 Of 2023, Appeal No. 917 Of 2023

Indo Thai Commodities Pvt. Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 06-12-2023

Acts Referred:

Citation : (2023) 12 SEBI CK 0017

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Rinku Valanju, Suraj Chaudhary, Mihir Mody, Arnav Misra, Harshvardhan Melanta, Arshaan Lentin, K. Ashar

Final Decision : Disposed Of

Judgement

1. 1. For the reasons stated in the application, the delay in the filing of the appeal is condoned. Misc. Application is disposed of .

2. Connect with Appeal no. 282 of 2023 and list on December 12, 2023. Reply, if any, to be filed by the respondent by then.

3. Since interim relief has been granted in connected appeals the appellant is also entitled for the similar relief. Considering the aforesaid, the effect and operation of the impugned order insofar as it relates to the appellant shall remain stayed till the next date of listing.

Stay application is disposed of.